

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL Nos.4693-4694 OF 2024  
(Arising out of SLP(Cr1.)Nos.15332-15333 of 2024)

THE DEPUTY COMMISSIONER OF POLICE & ORS. ... APPELLANTS

Versus

VICTIMS MOTHER & ANR. ... RESPONDENTS

O R D E R

1. Leave granted.
2. In deference to the order dated 11.11.2024, the respondent, namely, the mother of the victim has entered appearance in-person as well as through her counsel.
3. Learned Senior Counsel for the appellants has furnished a list of nine IPS Officers, ranging from the rank of Inspector General of Police to Superintendent of Police, all of whom are presently posted in the State of Tamil Nadu although they belong to states other than Tamil Nadu.
4. Learned Senior Counsel for the respondents has no objection if a Special Investigation Team (SIT), comprising of senior police officers of the Indian Police Service of Tamil Nadu Cadre but who hails from states other than Tamil Nadu, is constituted.
5. Consequently, we direct that there shall be a SIT comprising of the following police officers:
  1. Mr. Saroj Kumar Thakur, IPS, DIG, presently posted as Joint Commissioner of Police, East Zone, GCP.

2. Ms. Ayman Jamal, IPS, SP, presently posted as Deputy Commissioner of Police, L&O, Avadi Commissionerate.

3. Ms. Brinda, IPS, SP, presently posted as Deputy Commissioner of Police, North (L&O), Salem City.

6. The investigation of FIR No.33/2024 shall be entrusted to the aforementioned SIT forthwith. The entire record of investigation be entrusted to the SIT during the course of the day.

7. State of Tamil Nadu and its Director General of Police are directed to ensure that all the above-mentioned three officers are partly relieved of any other responsibilities assigned to them, to enable them to continue with the investigation on day-to-day basis. The SIT shall submit its first report before Hon'ble the Chief Justice of the Madras High Court. Hon'ble the Chief Justice may constitute the Bench as deemed appropriate, who shall, if need be, at liberty to issue appropriate direction to the SIT from time to time.

8. The other issues including the amount of compensation etc. shall also be decided by the entrusted Bench.

9. The impugned order of the High Court dated 01.10.2024 to the extent of entrustment of the investigation of FIR No.33/2024, registered at All Women Police Station, Anna Nagar, Chennai to the Central Bureau of Investigation (CBI) is, accordingly, modified.

10. It is further clarified that the observations made in the impugned order of the High Court shall have no bearing on the investigation to be conducted by the SIT, who shall proceed with the matter objectively and in a dispassionate manner.

11. The SIT shall submit periodical report(s) to the assigned Bench of the High Court, preferably once in a week till the investigation reaches its logical conclusion. The other consequences will, of course, follow.

12. The respondent shall be entitled to litigation expenses to the tune of Rs.50,000/- (Rupees Fifty Thousand) and Rs.25,000/- (Rupees Twenty Five Thousand) towards other miscellaneous expenses. Accordingly, a total sum of Rs.75,000/- (Rupees Seventy Five Thousand) shall be paid to the respondents within one week. A compliance affidavit to this effect shall be filed before the High Court.

13. The appeals stand disposed of in the above terms.

14. As a result, the pending interlocutory application also stands disposed of.

.....J.  
(SURYA KANT)

.....J.  
(UJJAL BHUYAN)

NEW DELHI;  
NOVEMBER 18, 2024.



